

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH****O.A. No.063/181/2021**

Chandigarh, this the 19th of February 2021

HON'BLE MRS. AJANTA DAYALAN, MEMBER (A)

Vikram Sandhu, aged 39 years S/o Late Shri Darshan Singh R/o New Dhar House, Futi Kandi Shimla, Himachal Prdesh – 171004.

....Applicant

(BY: Mr. Arun Takhi, Advocate)

Versus

1. Union of India through its Secretary, Ministry of Labour and Employment, Shram Shakti Bhawan, Rafi Marg, New Delhi – 110001.
2. The Director General, Department of Labour Bureau, SCO 28-31, Sector 17-A, Chandigarh – 160017.
3. Director, Department of Labour Bureau, The Clermount Building, Chaura Maidan, Shimla – 171004.

... .Respondents

(BY: Mr. Sanjay Goyal, Advocate)

O R D E R(Oral)**AJANTA DAYALAN, MEMBER (A):**

1. Heard the learned counsel for the applicant. He states that the applicant is the son of the deceased govt. employee Shri Darshan Singh who expired on 29.10.2009. Immediately thereafter on 18.12.2009 itself, the applicant applied for compassionate appointment. His request was considered and as is clear from the recommendation of the committee in its meeting held on 19.03.2013, the name of the applicant was



kept in the reserve panel and the same was to remain valid for a period of one year. However, thereafter no progress was made. As such, the applicant made a number of representations, one of them being dated 17.08.2017 (Annexure A-11).

2. The learned counsel for the applicant states that despite pursuance thereafter, no response has been received from the respondents department on the earlier and even on the last representation. Hence the need for the O.A.
3. Issue notice to the respondents.
4. Mr. Sanjay Goyal, Sr. Central Govt. Counsel, appears and accepts notice on behalf of all the respondents.
5. At this stage, the learned counsel for the applicant states that he will be satisfied in case directions are issued to the respondents department to finalise the representation of the applicant dated 17.08.2017 (Annexure A-11) in a time bound manner.
6. The learned counsel for the respondents states that he has no objection to this limited prayer of the learned counsel for the applicant.
7. In view of the above, I direct the competent authority amongst the respondents to take a view on the representation of the applicant dated 17.08.2017 (Annexure A-11) as per Rules and Regulations in the matter, by passing



a reasoned and speaking order within a period of three months from the date of receipt of a certified copy of this order. The order so passed shall be communicated to the applicant.

8. Needless to mention that this order does not reflect any opinion or expression on the merits of the case.

(AJANTA DAYALAN)
MEMBER (A)

'mw'